

**Central Administrative Tribunal
Principal Bench**

OA-1133/2018

New Delhi, this the 19th day of March, 2018

Hon'ble Mr. Uday Kumar Varma, Member (A)

B.S. Jarial, (aged 62 years),
S/o late Sh. G.S. Jarial,
r/o Flat No. 43, MBK Apartments,
Sector 13, Dwarka, New Delhi-78.

... Applicant

(Applicant in person)

Versus

1. Govt. of NCT of Delhi,
Through Principal Secretary (Home),
Delhi Secretariat, IP Estate,
New Delhi-110002.

2. The D.G. (Prisons),
Prison Headquarter,
Near Lajpwanti Chowk,
New Delhi-110064.

3. The Superintendent,
Central Jail No. 1, Tihar Jail,
New Delhi-110064.

... Respondents

ORDER (ORAL)

It is the contention of the applicant that his pension has not been revised according to 7th CPC recommendations. He further states that he has made representation to this effect on 18.02.2017. He further states that he will be satisfied if the respondents are directed to decide his representation within a given time frame.

2. Given the nature of prayer, there is no need to issue notices to the respondents at this stage. Respondent no. 3 is directed to consider the

representation made by the applicant and take a decision on the same by passing a reasoned and speaking order, keeping in mind the rules and law in this regard. The same may be done within a period of two months from the date of receipt of certified copy of this order. Needless to add, that such a direction does not, in any way, construe my opinion on the merits of the case. OA is accordingly disposed of.

**(Uday Kumar Varma)
Member (A)**

/ns/